

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:244
ANSWERED ON:06.08.2013
VIOLATION OF HUMAN RIGHTS BY POLICE
Agarwal Shri Jai Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government and National Human Rights Commission (NHRC) have registered cases against police personnel regarding violation of human rights and atrocities against people in the country;
- (b) if so, the number of such cases registered by the Union Government and the NHRC and the action taken against the guilty personnel during each of the last three years and the current year, crime and State-wise;
- (c) whether the Government proposes to bring transparency in the interrogation process by getting it videographed and recorded; and
- (d) if so, the details thereof and the other measures taken by the Government to check crime cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b): State/UT-wise details of cases registered by the National Crimes Record Bureau (NCRB), against Police personnel under human rights violations along with details of policemen charge-sheeted/convicted are at Annexure I. The latest data pertains to the year 2012. Similar details of cases registered by the National Human Rights Commission (NHRC) during the last three years and current year (upto 20.07.2013) are at Annexure II. During the above period, NHRC had recommended monetary relief of about Rs.620 lakh in 209 cases. In addition, disciplinary action in 15 cases and prosecution in one case was also recommended by NHRC against the erring police personnel.

(c): No, Madam.

(d): Does not arise in view of reply at (c) above.